

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

**Petition for Special Leave to Appeal (C) No. 11584/2019**

(Arising out of impugned final judgment and order dated 31-10-2018 in MP No. 7267/2018 passed by the High Court of Judicature at Allahabad)

**BHARAT PETROLEUM CORPORATION LTD. & ORS.** **Petitioner(s)**  
**VERSUS**

**SANJEEV ARORA & ORS.** **Respondent (s)**

**Date : 14-12-2021 This petition was called on for hearing today.**

**CORAM :**

HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE HRISHIKESH ROY

**For Petitioner(s)** Mr. Sanand Ramakrishnan, AOR  
Mr. Rajeev Mishra, Adv.  
Mr. Sunil Narayanan, Adv.

**For Respondent(s)** Mr. Mohit Prasad, Adv.  
Ms. Vibhooti Malhotra, AOR

Mr. Kavin Gulati, Sr. Adv.  
Mr. Abhay Pratap Singh, AOR  
Mr. Aaryaan Sadanand, Adv.

Mr. Paramjit Singh Patwalia, Sr. Adv.  
Mr. Avi Tandon, Adv.  
Mr. Anish Agarwal, AOR

**Mr. Satyam Thareja, AOR**  
**Mr. Prateek Singh Kundu, Adv.**

**Mr. T. Mahipal, AOR**

UPON hearing the counsel the Court made the following  
O R D E R

In view of letter circulated by learned counsel for respondent no. 2 seeking adjournment, list the matter in the 2<sup>nd</sup> week of February, 2022.

(NEETA SAPRA)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)